

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-623(ND)/2018

IN THE MATTER OF:

M/s J.M. Kapoor & Co.

vs

M/s Novex Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 01.04.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant

For the Corporate Debtor

:Mr. Sourit Arora, Advocate for RP

:

ORDER

CA No. 50/C-III/ND/2019

Learned counsel for the RP is present and represents that an invitation for expression of interest has been floated on 08.02.2019 and that this is an application seeking for exclusion of time in view of the delay in receiving the order copy by IRP appointed by this Tribunal. Learned counsel for the RP also represents that no expression of interest has been received from any quarters. In the circumstance we find this application being CA No. 50/C-III/ND/2019 can be taken up if necessary for the time period to be excluded on or before the expiry of 180 days (CIRP). In the circumstances hearing in this application is deferred and to await receipt of Resolution Plan, if any.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Varinder Kumar